

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Monday 29th day of January Two Thousand And Eighteen

PRESENT:
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

M.A./310/50/2018
in
O.A./310/00568/2017

M. Arunkumar,
S/o. P. Madeswaran,
No.345, (Old 1/268-E),
Arthanari Gounder Street,
Meyyanur, Salem- 636 004.

.....Applicant

(By Advocate : Mr. J. Srinivasa Mohan)

VS.

1. Asst. General Manager,
Bharath Sanchar Nigam Limited,
Recruitment Branch,
BSNL Corporate Office, Room No.223,
2nd Floor, Eastern Court, New Delhi- 110 001;

2. Bharath Sanchar Nigam Limited,
By its Chief General Manager,
Tamilnadu Circle,
BSNL Administrative Building, 5th Floor,
Chennai- 600 006.

... ..Respondents

(By Advocate: Mr. M.S. Velusamy)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

This M.A. has been filed by the applicant seeking to direct the Respondents to appoint the applicant to the post of JE, on the basis of the merit list/waiting list to the one vacant post kept vacant pursuant to the order of the Tribunal, pending disposal of the O.A.

2. Heard learned counsel on both sides. It is submitted that the second relief sought by the applicant in the O.A. to be included in the merit list under the OBC category had already been granted to the applicant though not in terms of the first relief sought therein. Therefore, while the applicant would not wish to press the second relief, if he succeeds in getting the first relief, he might get the benefit of seniority. Accordingly, it is submitted that time may be allowed to seek instructions from the applicant and if necessary, amend the relief clause suitably.

3. In view of the above submission, the M.A. is dismissed as not pressed. Post the matter for final disposal on 26.2.2018. In the meantime, the applicant is at liberty to seek amendment to the relief clause, if so advised.

(R. RAMANUJAM)
MEMBER(A)

29.1.2018

asvs.